

[Shri F.M. Khan] many of the things that I wanted to mention. I am glad that this 'fascist' democratic Government has been exposed on how they treat satyagrahis. Is this the total revolution that the Janata Party has been preaching all these days? Is this the way how democracy should be run in this country? Is this the democracy which they have been preaching? What happened the other day? Mr. Gharan Singh has some differences in his Party. And there was an attempt on his life. Is this the democracy that the Janata Party is preaching? Is this the democracy which they have always advocated and promised to the people at the time of the last poll? At that time they said it is by the people and for the people. Today it is not the Police, but the Army that is guarding the Prime Minister's house. If you show disrespect to the people, the same disrespect will be shown to you also. You will be taught the same lesson. Yes, it is true that the Janata Party came to power because of some excesses in family planning. But this power of yours will not last long. You will have to face the total revolution which has been preached by -Shri Jyaprakash Narayan. I would request this hon. Government not to treat the people. (Interruptions), not to harass the hunger strikers. What we have used is only a small weapon. We can give a call for an indefinite hunger strike in all the jails in the country and then this Government will not be able to face the situation for two days.

I would request the hon. Prime Minister to pay a little attention to this side. This is a serious matter. Unfortunately the Prime Minister is not even bothered to listen to what the Members have to say in this House. Is this the way the hon. Prime Minister wants to run the country? I do not want to say anything more on this subject.

I have one more point. There was a news item saying that legislators are not

allowed to attend the Assembly in Bihar. Is this how democracy has to function under the Janata Government? I would expect them to be released enabling them to fulfil their duties in the Assembly.

I would request the Government to order Judicial enquiry wherever harassment has taken place throughout the country and withdraw false cases instituted against the Congress (I) workers. Otherwise, you are going to face the consequences. It is not the leaders who are instigating their followers. These are the acts of the people who are satisfied with this Government. They are expressing their dissatisfaction. I would request the Government to pay heed to their demand and not to take extreme steps which will rebound on them. Already from the Janata-five, one party is being dismantled. There are four more to go now and it is not going to be as it is now. So, this is what I wanted to say.

**REFERENCE TO THE ALLEGED
ATTACK ON THE STUDENTS
OF A COLLEGE IN
MADNAPALLE TOWN IN
ANDHRA PRADESH**

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh) : Sir, in this month, there have been protests and demonstrations going on in this country on the question of the imprisonment of Shrimati Indira Gandhi. Sir, I have no objection to these demonstrations or protests if they are peaceful. But what is happening in the country today is that buses are burnt, trains are obstructed and those people who do not agree to close down their shops are being attacked. This is what is going on in the country now and I am now going to bring to your kind notice one thing.

Sir, in my district, that is, in Chittoor District, in the Madanapalle town, there is a college and some people went there and asked the students and the staff to close the college. The staff members and the staff students refused to close the college and to boycott the college. So, in the after-noon, after the lunch hour, when the students were going to the college, two local MLAs two brothers, and some others came there in a car with firearms and shot at the boys who were going to their classes.....*(Interruptions)*

SHRI GHOUSE MOHIUDDIN SHEIKH (Andhra Pradesh): Sir, on a point of order.

MR. DEPUTY CHAIRMAN : There cannot be any point of order now. Let him finish first.

SHRIN. P. CHENGALRAYA NAIDU: This has happened, Sir, in front of the Dy. S.P. and the Sub-Inspector who were standing there. Sir, the Sub-Inspector or the Dy. S. P. have not arrested them, have not seized the car and have not seized the firearms. On the other hand, Sir, what they have done is that they have escorted these two people to the Karnataka State followed by a jeep and they have sent them to the Mysore border. They have escorted them up to the Mysore border. Sir, Governments come and Governments go. Anybody may come to rule. The Janata Party is there now just as the Congress was there previously. Tomorrow, Sir, some other party may come to power.... *(Interruptions)*... Now, Sir, that is not the question. The police who have to maintain law and order. But if they disobey and if they want to be die volunteers of the Government, then there will be trouble. These police officers have become the volunteers of the Government and they have not done anything at all, Sir. The position is very serious. The boy, one Mr. Venkataramana Reddy, who was seriously injured was shifted to the General Hospital at Tirupati and four pieces of bullets have been removed. Now, it is being said that another piece is there inside

and the hospital authorities are not treating them properly and they are not giving him proper medical attention. He is a poor boy of poor parents and he cannot afford to go to any other hospital for treatment. So this is the position. Sir, another boy was hit somewhere. But he is better. But the other boy is very serious and I am bringing this to your kind notice and also the fact that the Government there has not taken any action and has not suspended the Dy. S.P. or the Sub-Inspector. They have not taken any action. That is why, when the law and order situation is serious there, I am bringing this to your kind notice. I would also request that the CBI should make an inquiry into this and see what happened there actually and I would also request you to call for a report from the Government of Andhra Pradesh. This is my request, Sir.

SHRI GHOUSE MOHIUDDIN SHEIKH : Sir, on a point of order. *(Interruptions)*

Sir, whatever he has said.... *(Interruptions)*.

MR. DEPUTY CHAIRMAN : There is no point of order at all. You cannot raise any point of order on this.

SHRI V. C. KESAVA RAO (Andhra Pradesh): Sir, on a point of order. *(Interruptions)*

MR. DEPUTY CHAIRMAN : There is no point of order now.

SHRI GHOUSE MOHIUDDIN SHEIKH : Sir, is it a fact that the Congress people were involved in this ?

(Interruptions).

MR. DEPUTY CHAIRMAN : No point of order, please.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh) : No point of order can be allowed now.

MR. DEPUTY CHAIRMAN : No point of order please. Let us now hear the Prime Minister.

श्रीमती प्रतिभा सिंह (बिहार) : मारपीट भी कराई और उनको बोलने भी नहीं दिया जाएगा। जो आपकी मर्जी होगी वही आप करेंगे। बेंचों में रखेंगे और बोलने तक नहीं देंगे ...

{Interruptions}

REFERENCE TO ATTEMPT ON THE LIFE OF FORMER HOME MINISTER, SHRI CHARAN SINGH— Contd.

THE PRIME MINISTER (SHRI MORARJI R. DESAI) : Sir, it is a matter of deep concern that on 24th December 1978 around 11 30 a.m. when Shri Charan Singh was busy meeting members of the public on the lawns of his house, one Jai Narain, who had also gone to meet him took out a 9-4 inches long metal instrument shaped like a trishul from his bag and moved towards Shri Charan Singh, saying, that the rising sun of the Janata Party should be finished. At this two persons along with three security men of the Delhi Police overpowered and disarmed Jai Narain.

A report was lodged at 1205 p.m. at Tughlak Road Police Station and a case FIR No. 549 dated 24th December 1978 was registered initially under Section 506 IPC. Subsequently, Section 452/307 IPC and Sections 27/54/59 Arms Act were also added. The accused Jai Narain was arrested and has been remanded to police custody till 1st January 1979. Preliminary enquiries indicate that the accused comes from Sigta, West Champaran, Bihar. Further investigations are in progress. It has also been decided to hand over the investigations of the case to the C.B.I.

REFERENCE TO THE REPORTED RESIGNATION BY SHRI LAL K. ADVANI, (MINISTER OF INFORMATION AND BROADCASTING

MR. DEPUTY CHAIRMAN : Special Mention. Shrimati Ambika Soni...

SHRI GHOUSE MOHIUDDIN SHEIKH : Sir, I will take only one or two minutes.... {Interruptions}

SHRI CHADALAVADA VENKAT RAO (Andhra Pradesh) : Sir, {Interruptions}

MR. DEPUTY CHAIRMAN : I can't allow you like this.

{Interruptions}

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : उपसभापति महोदय, अच्छा होगा प्रधान मंत्री जी रुक जाय क्योंकि इस मामले का तात्कालिक उन्हीं से है। {Interruptions} उपसभापति महोदय, पिछले कई रोज से इस सदन के नेता श्री लाल कृष्ण आडवाणी जी, जो कि सूचना मंत्री भी हैं अनुपस्थित हैं, यहाँ कभी आये भी तो अनियमित रूप से आये ? व त से लोगों को इस पर आश्चर्य हुआ और शहर में {Interruptions} यह बड़ा गम्भीर मामला है ३:३ {Interruptions}

SHRI Kt K. MADHAVAN (Kerala: Sir, I rise on a point of order.

MR. DEPUTY CHAIRMAN: Let him finish" please.

SHRI K. K. MADHAVAN: You have called upon Mrs. Ambika Soni to speak. It is not proper on your part to allow Mr. Verma to speak. {Interruptions} Sir, I insist on having your ruling.

MR. DEPUTY CHAIRMAN: Shrimati Soni will also speak.

SHRI K. K. MADHAVAN; Is it right Sir ? Mr. Ambika Soni is entitled to speak. You ask him to sit down. {Interruptions} Sir, I do not yield. You ask him to sit down.